GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY LOK SABHA UNSTARRED QUESTION No. 5395 TO BE ANSWERED ON 5.4.2023

IMPACT OF SOCIAL MEDIA

5395. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of Electronics and Information Technology be pleased to state:

(a) whether the Government has conducted any survey to evaluate the impact of social media on various age groups in the country and if so, the details thereof;

(b) the measures taken by the Government to prevent the reach of children and students to objectionable materials like obscene literature, child abuse, human trafficking and drug addiction;

(c) whether the Government proposes to impose censorship criteria on various social media for such objectionable materials by bringing in any law and if so, the details thereof;

(d) whether the Government has received any complaints/representations regarding adverse effects of using social media on children, adolescents and students; and

(e) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAJEEV CHANDRASEKHAR)

(a): The National Commission for Protection of Child Rights has informed that a study was conducted on "Effects (Physical, Behavioral and Psycho-Social) of using Mobile Phones and other devices with internet accessibility by children". As per this, 23.80% of children use smart phones while they are in bed, before going to sleep, which increases with age, and 37.15% of children always or frequently experience reduced levels of concentration due to smart phone use. The study is available on the link https://ncpcr.gov.in/uploads/165650458362bc410794e02_EFFECT~1.PDF.

(b) and (c): The policies of the Government are aimed at ensuring an Open, Safe and Trusted and Accountable Internet for its users. With the expansion of the Internet and more and more Indians coming online, the potential for children being exposed to information not meant for them has grown. Government is cognizant of the same and the need to have in place appropriate methods to protect and limit involvement of minors.

The Information Technology Act, 2000 ("IT Act") penalises publishing or transmission of material containing sexually explicit act in electronic form (section 67A and 67B) and publishing or transmitting of obscene material in electronic form (section 67), and makes them punishable with imprisonment for a period that may extend to three and five years respectively, and as per section 77B such cybercrimes are cognizable offences. As per the provisions of the Code of Criminal Procedure, 1973, prevention and investigation of cognizable offences is to be done by the police, and as per the Seventh Schedule to the Constitution, 'Police' is a State subject. As such, States are primarily responsible for the prevention, investigation etc. of such cybercrimes through the State police departments, which take preventive and penal action as per law, including in respect of the said cybercrimes pertaining to publishing or transmitting of material containing sexually explicit act or obscene material in electronic form.

Further, to help achieve the aforesaid aim and to strengthen the mechanism to deal with such cybercrimes in a coordinated manner, the Central Government, in exercise of powers conferred by the IT Act, has made the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 ("IT Rules, 2021"). These rules cast specific obligation on intermediaries, including social media intermediaries, to observe due diligence and provide that if they fail to observe such due diligence, they shall no longer be

exempt from their liability under law for third-party information or data or communication link hosted by them. Such due diligence includes the following:

- (i) To make reasonable efforts to cause the users not to host, display, upload, modify, publish, transmit, store, update or share, among others, information which is harmful to child or obscene, or invasive of another's bodily privacy, or violates any law;
- (ii) Upon receipt of an order from a lawfully authorised government agency, to provide information or assistance for prevention, detection, investigation or prosecution under law, or for cybersecurity incidents;
- (iii) To have in place a grievance redressal machinery, and resolve complaints of violation of the rules within 72 hours of being reported and, in case of a complaint by an individual or her/his authorised representative, remove within 24 hours any content which *prima facie* exposes the private area of such individual, shows such individual in full or partial nudity or shows or depicts such individual in any sexual act or conduct, or is in the nature of impersonation in an electronic form, including artificially morphed images of such individual;
- (iv) In case an intermediary is a significant social media intermediary (*i.e.*, an intermediary having more than 50 lakh registered users in India), to additionally observe due diligence in terms of appointing a Chief Compliance Officer, a nodal contact person for 24x7 coordination with law enforcement agencies and a Resident Grievance Officer.

In addition, under the Code of Ethics prescribed in the IT Rules, 2021, publishers of an online content curator are required to classify all content transmitted or published or exhibited by them, based on the nature and type of content, into various rating categories, including content suitable for children, content suitable for persons aged 7 years or 13 years or 16 years and above or persons under the said ages with parental guidance, and to display such classification. They are further required to restrict access to certain curated content by a child through implementation of appropriate access control measures.

To further strengthen the mechanism to deal with such cybercrimes in a coordinated manner, the Government has also taken several other measures, including the following:

- (i) The Ministry of Home Affairs has set up the Indian Cyber Crime Coordination Centre (I4C) to deal with all types of cybercrime, including cybercrime against children, in a coordinated and comprehensive manner.
- (ii) The Ministry of Home Affairs has provided financial assistance to States and Union territories under the Cyber Crime Prevention against Women and Children Scheme for capacity building, including for the setting up of cyber forensic-cum-training laboratories and training of personnel of law enforcement agencies, public prosecutors and judicial officers. Cyberforensic-cum-training laboratories have been commissioned in 30 States and Union territories.
- (iii) Government has from time-to-time blocked websites containing child sexual abuse material (CSAM), based on lists from Interpol received through the Central Bureau of Investigation, India's national nodal agency for Interpol.
- (iv) Government has issued an order to Internet Service Providers, directing them to implement Internet Watch Foundation, UK or Project Arachnid, Canada list of CSAM websites/webpages on a dynamic basis and block access to such web pages or websites.
- (v) The Department of Telecommunications has requested Internet Service Providers (ISPs) to spread awareness among their subscribers about the use of parental control filters, and has also directed ISPs with International Long Distance licence to block certain websites found to be containing CSAM.
- (vi) The Central Board of Secondary Education has issued guidelines on 18.8.2017 to schools on the safe and secure use of Internet. These guidelines direct schools to install effective firewalls, filtering and monitoring software mechanisms in all computers and to deploy effective security policies.
- (vii) To spread awareness on cybercrime, the Ministry of Home Affairs has taken several steps that include dissemination of messages on cybercrime through the Twitter handle @CyberDost, radio campaigns and publishing of a Handbook for Adolescents/Students.
- (viii) The Ministry of Electronics and Information Technology is implementing the Information Security Education and Awareness (ISEA) Phase-II project to build capacities in the area of information security, train government personnel and create mass information security awareness for users. Under this, a large number of awareness workshops have been conducted across the country, school teachers trained as master trainers to reach out to crores of users in the indirect mode through Cyber Safety and

Cyber Security Awareness Weeks organised in select cities in collaboration with State Cyber Cell / Police departments, mass awareness programmes broadcasted through Doordarshan / All India Radio, bimonthly newsletters published in print and digital mode, and multilingual awareness content in the form of handbooks, multimedia short videos, posters etc., which have been disseminated through print, electronic and social media and made available for download on the ISEA awareness portal (www.infosecawareness.in).

- (ix) A memorandum of understanding has been signed between India's National Crime Records Bureau and the National Center for Missing and Exploited Children of the United States of America, for sharing of tipline reports on online child explicit material and child sexual exploitation contents from the said Center. The tip lines, as received from the Center, are shared online with States and Union territories through the National Cybercrime Reporting Portal for further action.
- (x) In 2018, Government directed Internet Service Providers to block 827 websites that hosted pornographic content, following an order by the Uttarakhand High Court.

(d) and (e): By providing that social media intermediaries shall publish the details of their Grievance Officer and their grievance redressal mechanism by which a user or a victim may make complaint against violation of the provisions regarding due diligence under the rules or any other matters pertaining to the computer resources made available by them, the IT Rules, 2021 have empowered users and victims to complain to the Grievance Officer for time bound resolution of their grievance. Further, in case a person is aggrieved by a decision of the Grievance Officer, she or he may prefer an appeal to the Grievance Appellate Committee.

Apart from enabling users and victims to complain to the intermediary's Grievance Officer, the Government has also facilitated citizens to report complaints pertaining to all types of cybercrimes, including cybercrimes against children, through the National Cyber Crime Reporting Portal (www.cybercrime.gov.in) and toll-free number (1930), established by the Ministry of Home Affairs.
